

(d) and (e) There have been several instances of misappropriation of genetic resources and associated traditional knowledge from the country, despite having taken necessary action at the national level. Once the Nagoya Protocol enters into force, the user country measures enshrined in it would oblige all Parties to provide that users of genetic resources within their jurisdiction respect the domestic regulatory framework of Parties from where genetic resources have been accessed, thereby addressing the concerns of misappropriation.

**Assistance for extinguishing fire during summer in
Uttarakhand**

†1113. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the financial assistance extended by the Ministry during the financial year 2009 to 2012 to the State Government of Uttarakhand and non-Governmental Organisations for their efforts for extinguishing fire which breaks out during the summer season in the State;

(b) whether results were positive; and

(c) if not, the steps likely to be taken by the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Financial Assistance to Government of Uttarakhand during financial year 2009-12 for forest fire control and management is given in Statement-I (*See below*). No funds have been given to any Non-Governmental Organisations for this activity.

(b) and (c) The financial assistance provided by the Ministry for fire protection in the State of Uttarakhand is used for financing fire management and control activities like creation and maintenance of fire line, control burning, setting up fire crew station, purchase and hiring of vehicle for transportation of fire fighting team, engaging fire watchers, strengthening Master Control Room and purchase and maintenance of wireless equipments for establishing and strengthening communication network. The financial assistance provided by the Ministry is of great help for controlling and managing forest fire in the State, however, the amount made available falls short of the actual requirement, to effectively manage and combat forest fire.

†Original notice of the question was received in Hindi.

Statement

Details of financial assistance to Government of Uttarakhand during the FY 2009-12

(Rs. in lakhs)

Year	Released
2009-10	317.20
2010-11	134.57
2011-12	245.38

Speedy environment clearance of projects

1114. SHRI BAISHNAB PARIDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is proposed to constitute a new board to speed up environment clearance of various projects in the country;

(b) if so, the details thereof;

(c) whether this initiative is confined to projects in the field of energy and infrastructure development only;

(d) if so, the details thereof;

(e) the details of projects in Odisha that are awaiting approval for environment clearance; and

(f) the time-frame within which these projects would be cleared and approvals will be conveyed to the Odisha Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Ministry of Environment and Forests has no proposal to constitute a board to speed up environmental clearance of various projects in the country.

(e) and (f) 58 Projects relating to the State of Odisha are pending for environment clearance in the Ministry of Environment and Forests. These projects are at various stages of processing as per the provisions under the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time.